



The Bengal, Agra and Assam Civil Courts (Jharkhand Amendment) Act, 2018

Act 9 of 2019

Keyword(s):
Civil Courts

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

विधि विभाग

अधिसूचना**11 जून, 2019**

संख्या-एल० जी०-04/2018-252/लेज०,--झारखंड विधान मंडल द्वारा यथापारित और माननीय राष्ट्रपति द्वारा दि-20.05.2019 को अनुमत बंगाल, आगरा एवं असम व्यवहार न्यायालय (झारखंड संशोधन) अधिनियम, 2018 का निम्नांकित अंग्रेजी अनुवाद झारखंड राज्यपाल के प्राधिकार से इसके द्वारा प्रकाशित किया जाता है, जिसे भारतीय संविधान के अनुच्छेद 348 के खंड (3) के अधीन उक्त अधिनियम का अंग्रेजी भाषा में प्राधिकृत पाठ समझा जाएगा ।

The Bengal, Agra and Assam Civil Courts (Jharkhand Amendment) Act, 2018**(JHARKHAND ACT No-09/2019)**

To Amend the Bengal, Agra and Assam Civil Courts Act, 1887 (Act 12 of 1887) in its application to the State of Jharkhand.

Be it enacted by the Legislature of Jharkhand in the sixty ninth year of the Republic of India as follows:-

Index

1. Short title, extent and commencement.
2. Amendment of section-19 of (Act, 12 of 1887).
3. Substitution of the words "**fifty thousand**" in sub-section (1) of section-19 of (Act, 12 of 1887).
4. Substitution of the words "**one lac**" in sub-section (2) of section-19 of (Act, 12 of 1887).
5. Amendment of section-21 of (Act, 12 of 1887).
6. Substitution of the words "**two lac fifty thousand**" clause (a) of sub-section (1) of section-21 of (Act, 12 of 1887).

1. Short title, extent and commencement – (1) This Act may be called the Bengal, Agra and Assam Civil Courts (Jharkhand Amendment) Act, 2018.

(1) It extends to the whole of the State of Jharkhand.

(2) It shall come into force at once.

2. Amendment of section-19 of (Act, 12 of 1887).- In section 19 of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act 12 of 1887) (hereinafter referred to as the said Act):-

(i) In sub-section (1) for the words “**fifty thousand**” the words “**five lakhs**” shall be substituted;

(ii) In sub-section (2) for the words “**one lac**” the words “**seven lakhs**” shall be substituted.

3. Amendment of section-21 of (Act, 12 of 1887).- In section 21-

(i) In clause (a) of sub-section (1) for the words “**two lac fifty thousand**” the words “**twenty five lakhs**” shall be substituted;

झारखंड राज्यपाल के आदेश से,

प्रदीप कुमार श्रीवास्तव,

प्रधान सचिव-सह-विधि परामर्शी

विधि विभाग, झारखंड, रांची |
